financial products and services from the formal financial sector and to make them aware of the advantages connected with the formal financial sector, Reserve Bank of India (RBI) has formulated a model scheme on Financial Literacy and Credit Counseling Centres (FLCCs) and advised the Banks to implement the same in each district. Till the end of March 2014, 942 FLCs had been established.

**Revision of consent rules by SEBI**

1424. SHRI SALIM ANSARI : Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) has revised Consent Rules with retrospective effect from 1 April, 2007;

(b) if so, the details thereof with reasons for retrospective effect;

(c) whether SEBI has changed the rules without taking legal opinion resulting into several court cases being filed in higher courts; and

(d) if so, the details of remedial steps being taken by Government to revisit retrospective order of SEBI in the interest of consent settlement cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) Not applicable in view of the reply to part (a) above.

(c) No, Sir.

(d) Not applicable in view of the reply to part (c) above.

**Financial assistance to farmers**

†1425. SHRI RAM NARAIN DUDI: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance provided by the Central Government to farmers for tilling land and purchasing agricultural equipments and the agencies through which these assistance are provided to them;

(b) the current rate of interest charged on short term and long term loans given to farmers;

(c) whether Government proposes to waive the interest on the loans given to farmers; and

†Original notice of the question was received in Hindi.